

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : The hon. Member has been bringing this matter to my notice, so I would look into it.

MR. CHAIRMAN : He is saying that you have been bringing this matter to his notice so he would look into it.

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Chairman, Sir, in my Parliamentary constituency, Ghaziabad, people belonging to 28 villages do not have any representatives. At the time of Panchayat elections in the State these 28 villages were under Ghaziabad Municipal Corporation. Therefore, elections for village Panchayat heads and Members of District Council could not be held and before the Municipal Corporation elections these 28 villages were excluded from the jurisdiction of Municipal Corporation. That is why elections for Municipal Corporation could not be held in these villages at that time. Today, such is the situation in these villages that neither Municipal Corporation elections nor Panchayat elections were held there. As a result thereof, there are no representatives at rural level, due to which all developmental works are lying standstill.

The Chairman, Sir, today the people of these 28 villages are agitated over it. But still the elections have not been held. Since there is President's rule in UP therefore, it is centre's responsibility to hold elections over there. I, therefore, request the Central Government to immediately hold the elections for Gram Panchayats, Members of BDC and Members of District Councils, in these 28 villages.

SHRI RAM KRIPAL YADAV (Patna) : Mr. Chairman, Sir, through you, I would like to draw the attention of hon. Minister for Rail towards a problem of my constituency, Patna. Hon. Minister has otherwise done a lot for our area. But still there are some problems and I would like to draw Minister's attentions towards those problems. There are four broadgauge Railway crossings which require overbridges. Deedarganj checkpost, Bihar Meethapur are the places where overbridges are to be constructed and the railway line in Chiryatand is to be changed into broadgauge. I have talked a number of times about these issues with the hon. Minister. He had even given an assurance but nothing has been done in this regard. In the absence of an overbridge traffic gets jammed over there which blocks the road and due to which the people has to suffer a lot.

SHRI NITISH KUMAR (Barh) : There are traffic jams even at Fatuha. You should ask for a overbridge for Fatuha also. This is very important.

SHRI RAM KRIPAL YADAV (Patna) : Mr. Chairman, Sir, I do support the points mentioned by Shri Nitish Kumar. Fatuha is an important Railway crossing and an overbridge is required there. Therefore, along with Fatuha I would like to draw Hon. Minister's attention towards Deedarganj checkpost Bihar, Mithapur and Chiryatand and request to allot funds to construct

overbridge at these places so that problem of traffic congestion could be solved.

Sir, I feel that hon. Minister wants to speak in this regard. I therefore request him to say something and start work there so the problems being faced by the people there, could be removed.

SHRI NITISH KUMAR : Mr. Chairman, Sir, he has relations in Fatuha. I therefore request you to kindly ask the Minister to construct an overbridge at Fatuha Railway crossing

SHRI RAM VILAS PASWAN : Mr. Chairman, Sir, I myself, the hon. Member, the Chief Minister and Shri Nitish Kumar ji have already raised their issue number of times and I have categorically told them that as per rules if the State Government is ready to bear half of the expenses then we are ready to construct these overbridges.

Just now, the hon. Member has told us that the State Government has already sanctioned the said amount. I have asked to enquire into this, if the money has been received by us then I assure you that I will pay the share of Rail Ministry and start the work immediately.

SHRI NITISH KUMAR : Fatuha, project has already been sanctioned.

SHRI RAM VILAS PASWAN : No, it is not a question of sanction. It is a matter of allocation of funds by the State Government. Work will be started on such projects by Ministry of Railways by contributing its own share of money for which fifty percent contribution has been received or is expected to be received from the State Government.

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Chairman, Sir, through you I would like to draw the attention of the Government towards the burning problem of hundreds of unemployed youth of my constituency. The industries at Satna do not abide by the conditions of the agreement made with the Government about the safety of the environment and providing employment to the local youth. These industrial units are causing hazardous pollution in our area. On one hand our people fall victim of the pollution caused by these industries but on the other our youth do not get even employment in these industries. At present, hundreds of youth are unemployed there and when they cry out for their right the industrialists in connivance with the authorities lathi charge them and they are implicated in false cases.

Through you, I would like the Government to instruct these industries to abide by the conditions of the agreement otherwise just now it statement given by the Home Minister was being discussed that a hungry man can go for all sort of sins... (Interruptions)

MR. CHAIRMAN : You had given some other subject in your notice, now you are saying something else.

SHRI SUKH LAL KUSHWAHA : That matter has come in the 377.

MR. CHAIRMAN : Cannot you give a separate notice for it? Please conclude.

SHRI SUKH LAL KUSHWAHA : Through you, I would like the Government to instruct those industries to abide by the conditions of the agreement.

SHRI NITISH KUMAR : Mr. Chairman, Sir through you I want to mention a sorrowful incident.

Today morning, when I was coming to Lok Sabha at that moment I received a phone call from my constituency according to which many persons died in an accident due to a collision between two vehicles in Darywan situated in my constituency. According to the information received at least sixty bodies have been recovered so far. It is a very tragic incident. I want to mention it is the House and want to express our condolences towards the bereaved families.

I would urge upon the Government to provide some sort of relief in this case of the victims of this road accident by deviating from the existing rules. Since that road is very narrow it may be a possible reason for this accident. So this road should be broadened. This is very important road, there used to be a rail line in Fatuha Islampur. Now there are no rail lines only a road is there but this is a narrow road that is why this accident took place there.

I would urge upon the Government to take notice of it and every possible attempt should be made to provide relief to the affected families.

13.33 hrs.

[English]

MR. CHAIRMAN : Now the House stands adjourned for lunch till Thirty Minutes past Fourteen of the clock

*The Lok Sabha then adjourned for Lunch till Thirty Minutes past Fourteen of the Clock*

14.37 hrs.

*The House re-assembled after Lunch at Thirty Seven Minutes past Fourteen of the Clock*

[Translation]

(Shri Nitish Kumar in the Chair)

#### MATTERS UNDER RULE 377

- (i) **Need to evolve an Action Plan to check soil erosion being caused by Chambal.**

DR. RAM LAKHAN SINGH (Bhind) : Thousands of hectares of cultivable land on both the sides of the Chambal river flowing through Madhya Pradesh,

Rajasthan and UP is being converted into ravines due to soil erosion caused by the river. As per the survey conducted by the scientists, if this soil erosion is not checked, then during the next 100 years Bhind and Muraina districts of MP would disappear from the map and the entire area would convert into ravines. Government have been making funds available to control this soil erosion. But as per an official report these funds have been largely misused or remained under-utilised. If this land on both sides of the Chambal river is to be made cultivable, it should be given on lease to the landless persons or unemployed youth while giving loans at normal rate of interests and action plan should be formulated for the purpose.

- (ii) **Need for Early Implementation of Package of Concessions declared in 1995 for the benefit of telephone subscribers in rural areas.**

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : In December 1995 the then Minister of Communications had announced a Rural Package for the telephone subscribers in the rural areas. It was expected to be implemented on 1 1 1996. Under this package, there was a provision to charge half the registration fee, concession in local rent and calls and expansion of group dialing area but this package has not been implemented as yet. On the other side telephone are being installed in the rural areas under another scheme named MARR. The telephones installed under the scheme have become a matter of dispute and these telephones are also not in use. The Government is spending lakhs of rupees on each telephone. One telephone is being provided in each village under this scheme. Besides, the items given under this scheme are being misused. Therefore, I urge upon the Minister of Communications to announce the implementation of the said package to fulfil the requirement of communication facilities in the rural areas.

[English]

- (iii) **Need to Include 'Right to Works' as a Fundamental Right**

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, unemployment is one of the burning issues before the nation and the Government. We are proud that next year our country is going to celebrate the 50th anniversary of our freedom movement. We are enjoying our political freedom, but our economic freedom is far behind as a result of which the number of unemployed youth is increasing day by day. The number of jobs in public sector, private sector and the other Governmental Services is going down day by day. Retrenchment of workers, closure of factories and voluntary retirements have become the order of the day. Job opportunities for women, minorities and Other Backward Classes are very much less and, besides, their bread and shelter